

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-702/ND/2018

CORAM:

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2019**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and
Beverages Pvt.Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Petitioner: Mr. Brijesh Kumar, Advocate for IRP

For the Respondent: None

ORDER

CA 65/2019 has been filed under Section 12(2) of the Code praying for extension of another 90 days to complete the CIR process. It is submitted that 180 days' time shall expire on 29th January, 2019.

In view of the fact that resolution applications are pending consideration, the COC has passed the resolution requiring the RP to pray for extension of another 90 days. It is therefore considered expedient that the CIR period be extended by another 90 days.

Application stands allowed and disposed off accordingly.



**(V. K. Subburaj)
Member (T)**



**(Ina Malhotra)
Member (J)**